GOVERNMENT OF TELANGANA ABSTRACT

Revenue (DM) Department - Administrative Sanction for an amount of Rs.5081.00 Lakhs to the Director General of Police, Telangana State, Hyderabad to meet the expenditure for making bandobust arrangements in view of declaration of lockdown of the State to prevent the outbreak of Covid-19- Under Epidemic diseases act, 1897 - Under SDRF - Orders - Issued.

REVENUE (DISASTER MANAGEMENT-II) DEPARTMENT

G.O.Rt.No. 9 Dated: 30-03-2020 Read the Following

1. The Epidemic Diseases Act, 1897.

2. The Disaster Management Act, 2005.

- 3. BRO.No.250, Finance (EBS-VII) Department, dated:18.03.2020.
- 4. G.O.Ms.no.45, General Administration Department, dated23.02.2020.
- 5. G.O.Ms.no.54, General Administration Department, dated28.03.2020.
- 6. U.O.No.1329/(P)/Budget/A1/2020, Home (Budget) Dept. dt.30.03.2020.

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ORDER:

The State Government have extended lockdown in the entire State of Telangana till 14th April, 2020 vide reference 4th and 5th read above, prescribing certain regulations and measures during the lockdown period. The Government has decided to provide relief assistance during the lockdown period for taking up preventive measures to contain the spread of Noval Corona Virus (COVID-19).

- In the reference 3rd read above Finance (EBS-VII) Department have issued budget release order for an amount of Rs.383,75,00000/- as additional funds in relaxation of treasury control and quarterly regulation order towards meeting the expenditure for control of COVID-19 due to lockdown.
- Home Department vide U.O.No. 1329/(P)/Budget/A1/2020, Home (Budget) Dept. dt.30.03.2020 has sent proposals to meet the expenditure relating to COVID-19 operations.
- After careful examination of the matter Government hereby release an amount of Rs.5081.00 Lakhs (Rupees Five Thousand Eighty One Lakhs only) to the Director General of Police, Telangana State, Hyderabad to meet the expenditure for making arrangements in view of COVID -19 lockdown.
- 5. The Expenditure accorded in Para (3) above shall be debited to the following Head of Account.

MJH - 2245 - Relief on account of Natural Calamities

SMJH- 80 - General

M.H - 800 - Other Expenses

GSH - 25 - State Sector Schemes SH - 14 - Covid-19 Pandemic

500 - Other Charges

503 -Other expenditure

The Director General of Police, Telangana State, Hyderabad is permitted to draw the amount according to the requirement with permission to draw the amount under A.C. bill. Further, it is also requested to refund the unspent balances if any remained to the Government Account.

- 7. The Director General of Police, Telangana State, Hyderabad is requested to obtain and furnish the consolidated utilization certificates for the amounts sanctioned now for the State Audit Authorities.
- 8. This order is issued with the concurrence of the Finance (EBS-VII) Dept., vide their U.O.No.2747-A/37/EBS.VII/Rev/2020, dated:19.03.2020, for which BRO has been communicated vide No.250, Finance (EBS-VII) Department, dated:18.03.2020.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

M. JAGADEESHWAR PRINCIPAL SECRETARY TO GOVERNMENT REVENUE (DM) DEPARTMENT

To

The Director General of Police, Telangana State, Hyd.

The Principal Secretary to Finance Department.

The District Treasury Officers Concerned.

The Dy. Pay & Accounts Officer, Telangana Secretariat, Hyderabad.

The Accountant General, Telangana. Hyderabad.

The Pay & Accounts Office, Abids, Hyderabad.

The Director of State Audit Department, Hyderabad.

Copy to:

The P.S to Chief Secretary to Government,

The P.S to Spl. Secretary to Chief Minister.

The Home Department, T.S. Secretariat, Hyd.

The Finance (EBS.VII) Department.

The Commissioner of I & PR, Hyderabad.

The Revenue (DM-Accounts) Dept.,

SF/SC

// FORWARDED BY ORDER //

SECTION OFFICER